

ItemNo.19

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MA No.929/2012  
OA No.3042/2003

09.10.2012

Present : Shri Yogesh Sharma, counsel for applicant.  
Shri R.L. Dhawan, counsel for respondents.

**MA No.929/2012**

It is the common submission that by passing of the respondents' speaking order dated 21.8.2012, the directions of this Tribunal vide order dated 13.7.2004 in the OA, as upheld by the Hon'ble Delhi High Court stand complied with. Shri Yogesh Sharma, learned counsel for the applicant, however, submits that the issue of consequential benefits of the applicant still remains to be undecided for which liberty may be granted to seek relief in original jurisdiction. Accordingly, MA No.929/2012 for execution is closed in the aforesaid terms and liberty is granted to the applicant, as prayed for.

( Dr. Dharam Paul Sharma )  
Member (J)

*veenachhotray*  
( Dr. Veena Chhotray )  
Member (A)

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